

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. No. 1071/94.

Dt.of Decision : 2-9-1994.

Mr. M. Murali Krishna

.. Applicant.

vs

1. The Station Engineer,
Doordarshan High Power
Transmitter, H.No.30-14-B,
Qurza Aghaharam, K.S.M.Road,
Vijayawada-520 002.
2. The District Employment Officer,
Vijayawada, Krishna District.
3. The Director of Employment,
Church Buildings, 6th Floor,
Ramkot, Hyderabad, A.P.

.. Respondents.

Counsel for the App--

v Rama Rao

Counsel for the Respondents : Mr. N.V.Ramana, Addl.CGSC.
for R-1.

Mr. D.Panduranga Reddy, Spl.
counsel for A.P. for R-2 & 3.

CORAM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN
THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

20
O.A.NO.1071/94.

INTERIM ORDERS

Dt: 2.9.94

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

Heard Shri Y.Rama Rao, learned counsel for the applicant, Shri N.V.Ramana, learned standing counsel for the Respondent No.1 and Shri D.Panduranga Reddy, learned special counsel for the Respondents 2 and 3.

2. Notice before admission. The case of the applicant is that his name was not sponsored by the 2nd respondent even when some of the candidates who were sponsored in pursuance of the requisition issued by R-1 got their names registered subsequent to the date of registration of the applicant. A document which is purported to be ^{Learned Shrp} in regard to the applicant filed before us shows that he got his name registered on 3.7.1991 and it was renewed for three more years on 12.7.1992. He also produced another document purported to be a list containing the names of the candidates sponsored by R-2 and therein the candidates shown against Sl.Nos. 14 to 20 got their names registered on ¹⁹⁹¹ 30.8.1991 and later. (the documents produced for the applicant were returned).

3. So, in the circumstances, it is just and proper to pass the -----

R-1 is directed to make arrangement for interviewing the applicant also along with the

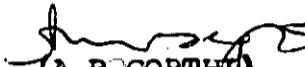
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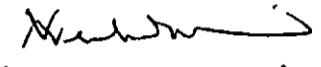
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.. 3 ..

candidates sponsored by R-2 in regard to the post of Helper which is reserved for SC (the applicant also states that he is a SC). But in case the applicant is selected, no order of appointment should be given to him until further orders.

Post the OA on 23.9.1994.


(A.B.GORTHI)
MEMBER (ADMN.)


(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 2nd September, 1994.
Open court dictation.


Deputy Registrar (J) CC

vsn

To

1. The Station Engineer, Doordarshan High Power Transmitter, H.No.30-14-B, Qurza Agraharam, K.S.M.Road, Vijayawada-2.
2. The Dist. Employment Officer, Vijayawada, Krishna Dist.
3. The Director of Employment, Church Buildings, 6th Floor, Ramkot, Hyderabad, A.P.
4. One copy to Mr.Y.Rama Rao, Advocate, 13/B, Vengalraonagar colo Hyderabad.
5. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
6. One copy to Mr.D.Panduranga Reddy, Spl.Counsel for A.P.Govt. CAT.Hyd.
7. One sparecopy.

pvm

Done
24/9/94

CC locked
2/9/94

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

A.B.Gorai
THE HON'BLE MR.R.RANGARAO : M(ELAN)

DATE: 29 - 1994

ORDER/JUDGMENT

M.A.No./R.A/C.A.No.

in

O.A.No. 1071/94

(T.A.No.

(W.P.NO)

Admitted and Interim directions
Issued.

Allowed.

Post a/c 23/9/94

Disposed of with directions. *for withdrawn*

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected

No order as to costs.

pvm

